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**C MAHANANDA -VS- ORDNANCE FACTORY**

ADMISSION SL.NO.12  
O.A.No.827/2016  
Date-30.11.2016

**CORAM**  
**HON'BLE SHRI A.K.PATNAIK, MEMBER(J)**

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Heard Mr. M. Behera learned Counsel appearing for the Applicant, and Mr. A.K. Mohapatra, Learned ACGSC appearing for the Respondents.

In pursuance of my order dated 23.11.2016, Mr. Mohapatra has obtained instruction and submitted that in the meantime representation of the applicant, so preferred on 22.10.2016, challenging the order dated 31.08.2016, has already been considered and rejected by way of a reasoned order and the same has already been communicated to the applicant. However, Mr. Behera, Ld. Counsel for the applicant, submitted that till date the applicant has not received any copy of the said rejection order.

As the order of rejection gives rise to separate cause of action, on the prayer of Mr. Behera, he is allowed to withdraw this O.A. to file a better application challenging the said order of rejection.

Accordingly the O.A. is disposed of being withdrawn.

  
MEMBER(J)